

tion's reaction communicated to the Government indicate that the areas visited have generally considerable potential for sale of Indian Glass and Glassware.

(c) It would be for the exporters to make use of the opportunities. Government will be prepared to give reasonable facilities.

Contributions to Political Parties by Public Corporations

*1235. **Shri Assar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have issued directive to the various State Governments and public corporations not to make any contribution to any political party;

(b) whether it has come to the notice of the Union Government that the Government companies of Andhra Pradesh have donated Rs. 1,30,500 to a political party which has been mentioned in the Audit Report of the 1959-60 of the Andhra Pradesh Government; and

(c) if so, action taken in this regard?

The Minister of Commerce (Shri Kanungo): (a) In January 1961, the Commerce and Industry Minister wrote to the Chief Ministers of States requesting them to issue suitable instructions to all Government companies under their administrative control forbidding them from contributing to the funds of political parties or for any political purpose. At the same time, the Department of Company Law Administration also brought this policy decision to the notice of all Ministries in the Central Government and also of all Government companies under their administrative control.

(b) Yes Sir.

(c) The attention of the State Government is being drawn to this case.

Arrears of Rent

*1236. **Shri Tangamani:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the arrears of rent outstanding in Directorate of Estates, New Delhi, have been collected in full;

(b) if not, the reasons for the same;

(c) what is the extent of arrears and how much has been collected till the end of July, 1961; and

(d) what special steps are taken for clearing all the arrears?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) to (d). A statement is placed on the Table of the House. [See Appendix IV, annexure No. 36].

Suicide by a Displaced Person

*1237. **Shrimati Ila Palchoudhuri:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether Government of India's attention has been drawn to a press report that one Shri Harendra Kumar Chakravartty, a displaced person from East Pakistan, known to be honest and meek, committed suicide in a bid to save himself from the pangs of poverty in Deoghar (Bihar) on the night of August, 17, 1961, leaving behind, his wife and five children to their fate; and

(b) if so, the steps taken or proposed to be taken for giving adequate financial assistance to the bereaved family with a view to saving the family from being further ruined?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). Information is being collected from the Government of Bihar and will be placed on the Table of the Sabha in due course.